

Government of India  
Ministry of Finance  
Department of Revenue

जयंत सिन्हा  
JAYANT SINHA  
वित्त मंत्रालय में राज्य मंत्री  
Minister of State in the Ministry of Finance

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LOK SABHA  
UNSTARRED QUESTION NO.2230

TO BE ANSWERED ON FRI DAY, THE 11<sup>TH</sup> DECEMBER 2015

20 AGRAHAYANA, 1937 (SAKA)

Income Tax on Foreign Artists

2230. SHRI ASHWINI KUMAR:

Will the Minister of FINANCE be pleased to state:

- (a) whether Pakistani artists who come to India to perform and get fees, are liable to pay income tax as per Indian laws; and
- (b) if so, the amount of tax paid by each artist during each of the last three years and the current year?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE

( SHRI JAYANT SINHA)

- (a) Yes, Sir. The fees for performance by Pakistani artists is liable to tax in India under provisions of the Income Tax Act, 1961.
- (b) Country-wise segregated information about tax paid by artists of foreign countries performing in India is not maintained.

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